

(7) Sri Padmavati Mahila Vishwa-vidyalayam, Tirupati.

(b) to (d) Vice-Chancellors of State Universities are appointed under the provisions of the Act of the concerned university. Central Government has not issued any guidelines to the State Governments regarding appointment of Vice-Chancellors.

Tribals Access to Firewood and Forest Produce

4390. SHRI BHAGEY GOBARDHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the progress made so far in regard to ensuring and safeguarding the traditional rights of tribal population of access to firewood and forest produce as per the Twenty Point Programme;

(b) whether in some of the State, the traditional rights have been abolished to the detriment of tribals; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) While the National Forest Policy, 1988 provides for full protection of the rights and concessions enjoyed by tribals living within and near forests, it also stipulates that such rights and concessions should always remain related to the carrying capacity of the forests. The domestic requirements of tribals for fuelwood, fodder, minor forest produce and construction timber are treated as the first charge on forest produce.

(b) and (c) Government are not aware of any State Government having abolished the traditional rights of the tribals in forests. However, the information is being collected and will be laid on the Table of the House.

Rehabilitation of Displaced Tribals

4391. SHRI BHAGEY GOBARDHAN: Will the Minister of WELFARE be pleased to state:

(a) the number of tribals displaced so far from their habitats on account of various development projects;

(b) whether the displaced tribals have been properly rehabilitated; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Allocation of Funds to Kerala under "Project Elephant" Scheme

4392. SHRI P. C. THOMAS: Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government propose to allocate funds to wild life sanctuary in Thekkady and Elephant centre at Kokanad in Kerala under "Project Elephant" Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) "Project Elephant" has not yet been finally approved by Government. Therefore no commitment about allocation of funds to wildlife sanctuary in Thekkady and Elephant Centre at Kokanad in Kerala, can be made, at present.

Assistance to State Governments for Health and Family Welfare

4393. SHRI P. C. THOMAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government provide assistance to the State Governments for Health and Family Welfare Programmes:

(b) if so, the details of assistance provided to States during the last three years State-wise: and

(c) how much assistance Union Government propose to give to Kerala during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) Yes, Sir,

(b) Available information is given in the statement below.

(c) This depends upon grants finally approved by Parliament for Centrally assisted schemes and the progress of implementation and submission of progress reports by the State Governments.

STATEMENT

(Rs. in lakh)

Name of State	Assistance to States during the last three years					
	1988-89		1989-90		1990-91	
	Cash	Kind	Cash	Kind	Cash	Kind
1	2	3	4	5	6	7
1 Andhra Pradesh	4282.94	1058.29	4928.86	1063.07	4361.78	1121.25
2 Assam	1102.36	557.24	1350.54	160.41	1400.50	587.10
3 Bihar	3074.99	917.24	3626.97	1096.21	4632.44	1141.71
4 Gujarat	3027.35	1227.95	2343.44	976.94	2841.54	982.22
5 Haryana	1139.20	330.16	982.14	330.41	1245.12	263.45
6 Himachal Pradesh	470.92	162.46	497.97	179.72	1208.91	104.65
7 Jammu & Kashmir	493.16	176.24	458.90	150.50	898.25	185.15
8 Karnataka	3924.81	421.56	3827.52	646.27	3964.43	567.04
9 Kerala	2984.61	282.21	2522.23	388.42	3412.87	284.23
10 Madhya Pradesh	3479.02	2259.03	4398.72	1681.35	4484.10	1620.82
11 Maharashtra	4673.62	1634.67	4402.33	1446.44	7392.66	1711.59
12 Manipur	268.68	68.85	287.11	44.43	247.50	56.45
13 Meghalaya	165.30	63.55	181.52	66.21	219.95	32.86
14 Nagaland	185.11	110.05	141.14	36.45	146.81	44.67
15 Orissa	2254.85	396.64	2933.27	451.82	3929.98	591.02
16 Punjab	1105.69	733.16	1492.93	699.86	1326.49	826.31
17 Rajasthan	2699.74	399.76	2520.60	1339.07	2779.48	925.95
18 Sikkim	127.76	69.90	123.35	4.51	121.96	16.76
19 Tamil Nadu	3073.91	676.79	3159.58	694.08	3855.07	578.83
20 Tripura	238.25	77.42	316.68	25.09	273.81	139.88
21 U.P.	10998.78	2049.23	8103.43	2090.51	13741.82	2426.84
22 West Bengal	4573.22	753.66	5771.51	754.45	5411.32	1056.27

1	2	3	4	5	6	7
23 Arunachal Pradesh	212.46	37.90	209.24	48.37	105.38	65.89
24 Goa	83.54	11.73	98.40	14.36	107.64	20.42
25 Mizoram	131.54	30.94	112.84	34.03	127.91	47.71
26 Pondicherry	47.79	25.52	56.14	11.03	59.89	11.48
27 A & N Islands	43.96	19.09	44.80	8.50	47.55	13.84
28 Chandigarh	22.39	6.39	21.56	4.24	24.48	5.87
29 Dadra & Nagar Haveli	3.31	9.12	3.74	9.11	3.76	9.38
30 Daman & Diu	1.85	2.44	3.77	1.87	5.96	2.89
31 Delhi	101.07	57.68	90.58	74.22	71.82	59.70
32 Lakshadweep	2.45	1.50	2.47	0.95	2.87	1.67

Contingency Plan for Drinking Water in Towns

4394. SHRIMATI VASUNDHARA RAJE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a need to introduce a contingency plan for the supply of drinking water to the towns which are facing acute drinking water shortage;

(b) if so, the name of the States where such contingency plan has been drawn up; and

(c) the details of the towns in Orissa which have been brought under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) In view of the delayed monsoon, the Government of India had requested the Revenue Secretaries/Relief Commissioners of the States of Bihar, Orissa, Uttar Pradesh, Haryana, Himachal Pradesh, Jammu & Kashmir, Rajasthan, Madhya Pradesh and Gujarat to draw up emergency plans for meeting the situation in an effective manner with respect to various sectors including, (i) budgeting of water in the reservoirs to obviate emergence of drinking water constraints; and (ii) ensuring drinking water supply in drought areas.

No report has been received from States including Orissa on the shortage of drinking water in towns during the current monsoon period.

[Translation]

Pollution in Agra

4396. SHRI BHAGWANSHANKAR RAWAT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the extent of environment pollution caused by the burning of waste gas being emitted from Mathura Oil Refinery;

(b) the percentage of total pollution caused to Agra due to above reason;

(c) whether the Government have any scheme to utilise this gas in some other way; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (d) The waste gas emitted from Mathura Oil Refinery is desulphurised and then fed to the process furnace, thereby reducing air pollution. The ambient air quality in Agra is not affected by burning of waste gases in the Mathura Refinery.